

4
4
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 642 of 1993

DATE OF DECISION: JANUARY 25, 1994.

Trinath Mohanty .. Applicant
Vs.
Union of India & Others .. Respondents

(for instructions)

1. Whether it be referred to the reporters or not? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not?

1.5.1.1
(H.RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

25 JAN 94

25/1/94
(K.P.ACHARYA)
VICE CHAIRMAN

5
15
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 642 OF 1993

Date of decision: January 25, 1994

Trinath Mohanty	Applicant
	Versus	
Union of India & Others	Respondents
For the Applicant	... M/s Deepak Misra, A. Deo, B. S. Tripathy, P. Panda, Advocates.	
For the Respondents	... Mr. Ashok Mishra, Senior Standing Counsel (Central).	

CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN
&

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

....

ORDER:

K. P. ACHARYA, V.C.

Shorn of unnecessary details, it would suffice to say that the Petitioner Shri Trinath Mohanty had temporarily worked as a E.D. Packer in Birtung Sub Office within Nimapara for the period beginning from 19.12.1987 to 31.3.1989. As a policy decision, the post of Nightwatchman was abolished and in view of the direction of the Director General of Posts, such Nightwatchman was ordered to be adjusted against certain existing posts. Since the Petitioner Shri Trinath Mohanty was a temporary hand to discharge the duties of a E.D. Packer, services of the petitioner was dispensed with and in his place the Nightwatchman Shri Padma Charan Das was appointed. Hence this application has been filed with a prayer to adjust the petitioner in the post of E.D. Packer in Birtung Post Office or in the alternative

to adjust in him in any other equivalent post in the Postal Division.

2. We have heard Mr. B. S. Tripathy learned counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central). Question of adjustment of the petitioner as E.D. Packer in Birtung Post Office does not arise. The Supdt. of Post Offices, Puri Division and the SDIP Nimapara may take into consideration the case of the petitioner for appointment in any ^{which} vacancy _{arises} in future.

3. Thus, the application is accordingly disposed of. No costs.

1.25.1.1
Member (Administrative)
25 JAN 94

25/1/94
25/1/94
Vice-Chairman

Central Admn. Tribunal,
Cuttack Bench/K. Mohanty/
25th January, 1994.